

section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970, together with a corrigendum there to published in Notification No. SRC/223/296 dated the 25th March, 1995.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above. (Placed in Library. See No. LT-7396/95)

(6) A copy of the Securities Contracts (Regulation) (Second Amendment) Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 291(E) in Gazette of India dated the 27th March, 1995, under sub-section (3) of the Section 30 of the Securities Contracts (Regulation) Act, 1956. (Placed in Library. See No. LT-7397/95)

(7) A copy each of the following papers (Hindi and English versions) under Sub-section (1) of Section 619A of the Companies Act, 1956:

- (i) Statement regarding Review by the Government on the working of the General Insurance Corporation of India, Bombay for the year 1993-94.
- (ii) Annual Report of the General Insurance Corporation of India, Bombay, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above. (Placed in Library. See No. LT-7398/95)

Detailed Demands for Grants of Ministry of Water Resources for 1995-96.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): On behalf of Shri P. V. Rangayya Naidu, I beg to lay on the Table: a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Water Resources for the year 1995-96. (Placed in Library. See No. LT-7399/95)

Review of the working of and Annual Report of Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for 1992-93 etc.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM): I beg to lay on the Table:

(1) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956 :

- (a) (i) Statement regarding Review by the Government of the working of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal for the year 1992-93.
- (ii) Annual Report of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for the year 1992-93 alongwith Audited Accounts and comments of the

Comptroller and Auditor General thereon. (Placed in Library. See No. LT-7400/95).

(b)(i) Statement regarding Review by the Government of the working of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for the year 1993-94.

(ii) Annual Report of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. (Placed in Library. See No. LT-7401/95)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the All India Federation of Co-operative Spinning Mills Limited, Bombay, for the year 1993-94 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Federation of Co-operative Spinning Mills Limited, Bombay, for the year 1993-94.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. (Placed in Library. See No. LT-7402/95)

Review of the working of and Annual Report of Power Finance Corporation Limited, New Delhi for 1993-94 etc.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): On behalf of Shrimati Urmilaben Chimanbhai Patel, I beg to lay on the Table:

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:

(i) Review by the Government of the working of the Power Finance Corporation Limited, New Delhi for the year 1993-94.

(ii) Annual Report of the Power Finance Corporation Limited, New Delhi, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. (Placed in Library. See No. LT-7403/95)

[English]

15.12 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General

of Rajya Sabha :

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 30th March, 1995, agreed without any amendment to the Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1995 which was passed by the Lok Sabha at its sitting held on the 30th March, 1995."
- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Vote on Account) Bill, 1995 which was passed by the Lok Sabha at its sitting held on the 30th March, 1995 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard so the said Bill."
- (iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation Bill, 1995 which was passed by the Lok Sabha at its sitting held on the 30th March, 1995 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (iv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) Vote on Account Bill, 1995 which was passed by the Lok Sabha at its sitting held on the 30th March, 1995 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (v) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) Bill, 1995 which was passed by the Lok Sabha at its sitting held on the 30th March, 1995 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (vi) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha,

I am directed to return herewith the Jammu and Kashmir Appropriation (Vote on Account) Bill, 1995 which was passed by the Lok Sabha at its sitting held on the 30th March, 1995 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (vii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Jammu and Kashmir Appropriation Bill, 1995 which was passed by the Lok Sabha at its sitting held on the 30th March, 1995 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (viii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Bihar Appropriation (Vote on Account) Bill, 1995 which was passed by the Lok Sabha at its sitting held on the 30th March, 1995 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ix) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Bihar Appropriation Bill, 1995 which was passed by the Lok Sabha at its sitting held on the 30th March, 1995 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

15.13 ½ hrs.

ASSENT TO BILLS

[English]

SECRETARY-GENERAL: Sir, I lay on the Table a copy each of the following four Bills which were passed by the Houses of Parliament during the current Session and assented to since a report was last made to the House on the 14th March, 1995.

1. The Industrial Development Bank of India (Amendment) Bill, 1995;
2. The Customs Tariff (Amendment) Bill, 1995;
3. The Banking Companies (Acquisition and Transfer of Undertakings) Amendment Bill, 1995; and
4. The Securities Laws (Amendment) Bill, 1995.